

ITEM NO.51 Court 1 (Video Conferencing)

SECTION II-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s).9797/2021

(Arising out of impugned final judgment and order dated 14-01-2020 in IA No.25/2019 IN Criminal Appeal No.393 of 2012 passed by the High Court of Judicature at Patna)

RUPAM PATHAK

Petitioner(s)

VERSUS

THE STATE OF BIHAR THROUGH C.B.I.

Respondent(s)

IA No.13510/2022 - GRANT OF PAROLE

Date : 02-02-2022 These matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE A.S. BOPANNA  
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s) Mr. Rakesh K. Khanna, Sr. Adv.  
Mr. Neeraj Shekhar, AOR  
Mr. Ashutosh Thakur, Adv.  
Mr. (Dr.) Sumit Kumar, Adv.  
Mr. Hemant Kumar Sunny, Adv.

For Respondent(s) Mr. S V Raju, ASG  
Ms. Sairica Raju, Adv.  
MR. Swarupama Chaturvedi, Adv.  
Mr. Raghav Shankar, Adv.  
Mr. Navanjay Mahapatra, Adv.  
Mr. Arvind Kumar Sharma, AOR

UPON hearing the counsel the Court made the following  
O R D E R

The Court is convened through Video Conferencing.

IA No.13510/2022 In SLP(CrI.) No.9797/2021

This is an application filed on behalf of the applicant/petitioner praying therein to grant her parole for a period of 15 days on account of marriage of her daughter.

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Heard learned senior counsel appearing on behalf of the applicant/petitioner as also the learned Additional Solicitor General appearing on behalf of the respondent and carefully perused the averments made in the application.

Taking into consideration the fact that the marriage of the daughter of the applicant/petitioner is fixed for 07.02.2022 at Purnea, we deem it appropriate to grant her parole for a period of 15 days from the date of her release. Ordered accordingly.

After the expiry of the period of 15 days, the applicant/petitioner is directed to surrender before the concerned jail authorities to serve out the sentence.

IA No.13510/2022 stands allowed accordingly.

(SATISH KUMAR YADAV)  
DEPUTY REGISTRAR

(R.S. NARAYANAN)  
COURT MASTER (NSH)